

IN THE COURT OF SH. LAL SINGH, LD.ASJ-05
(WEST)/THC/DELHI.

FIR No.876/17

PS: Ranhola

State Vs. Sanjeev Sharma @ Neeru

U/s 302/308/323/148/149/34 IPC

20.06.2020

This bail application has been received from the Filing Section as the trial of this case is stated to be pending in this court.

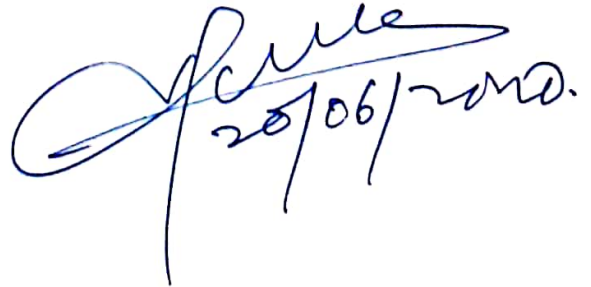
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.
Sh.D.K. Pandey, Ld. Counsel for the applicant/accused through VC.

This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused seeking interim bail of 30 days w.e.f. 26.06.2020 to 27.07.2020.

Ld. Counsel for the applicant/accused submits that the present application has been filed on behalf of applicant/accused as the wife of applicant/accused has to undergo surgery on 28.06.2020 and he also submits that the medical documents of the wife of the applicant/accused is annexed alongwith the application.

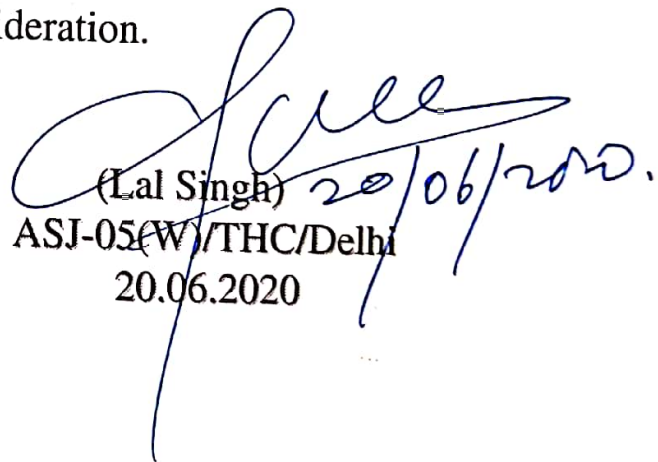
Issue notice of the application to IO/SHO concerned

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20/06/2020.

to file reply to the above application alongwith previous involvement report of applicant/accused as well as to verify the medical documents/records of wife of the applicant/accused namely Smt. Rita Sharma and also to file report qua family details of applicant/accused, returnable for 24.06.2020.

Put up on 24.06.2020 for consideration.


(Lal Singh) 20/06/2020.
ASJ-05(W)/THC/Delhi
20.06.2020

**IN THE COURT OF SH. LAL SINGH, LD.ASJ-05
(WEST)/THC/DELHI.**

FIR No.381/19

PS: Nihal Vihar

State Vs. Mohit @ Bholi

U/s 307/34 IPC & Section 25/27/54/59 Arms Act

20.06.2020

This bail application has been received from the Filing Section as the trial of this case is stated to be pending in this court.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.
Sh.Anwar A. Khan, Ld. Counsel for the applicant/accused through VC.

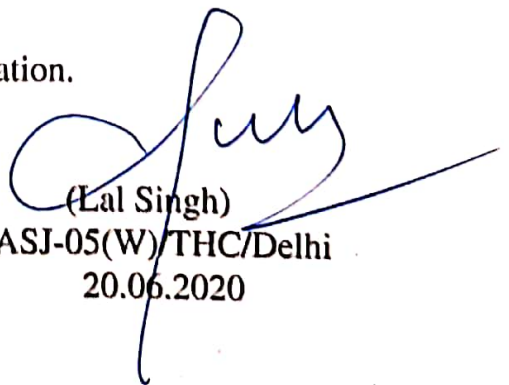
This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of bail.

Reply to the above application has been received on behalf of ASI Heera Lal, P.S. Nihal Vihar, alongwith previous involvement report of applicant/accused.

Ld. Counsel for the applicant/accused joined the proceedings through VC but his voice is not clear and he submits that at his place there is some connectivity problem and requested to adjourn the matter for some other day.

At the request of Ld. Counsel for the applicant/accused, matter is adjourned for 22.06.2020.

Put up on 22.06.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
20.06.2020

**IN THE COURT OF SH. LAL SINGH, LD.ASJ-05
(WEST)/THC/DELHI.**

FIR No.15/18

PS: Ranhola

State Vs. Jacob @ Gannu & Ors.

U/s 302/34 IPC

20.06.2020

This bail application has been received from the Filing Section as the trial of this case is stated to be pending in this court.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh.Pankaj Kandpal,Ld. Counsel for the applicant/accused through VC.

Present application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused Naushad for grant of interim bail.

Reply has been received on behalf of SI Amit Rathee.

Issue notice to IO/SHO concerned to file report regarding previous involvement of applicant/accused, returnable for 24.06.2020.

Notice be issued to concerned Jail Superintendent, Tihar, to file the report qua conduct of the applicant/accused as well as period of custody of applicant/accused, returnable for 24.06.2020.

Put up on 24.06.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
20.06.2020

IN THE COURT OF SH. LAL SINGH, LD.ASJ-05
(WEST)/THC/DELHI.

FIR No.129/16

PS: Mayapuri

State Vs. Pankaj @ Danny

U/s 394/398/412/34 IPC & Section 25/27 of Arms Act

20.06.2020

This bail application has been taken up today by this court as Ahlmad has submitted that this application has been sent to this court from the Filing Section as the trial of this case is pending in this court.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh.S.P. Sharma, Ld. Counsel for the applicant/accused through VC.

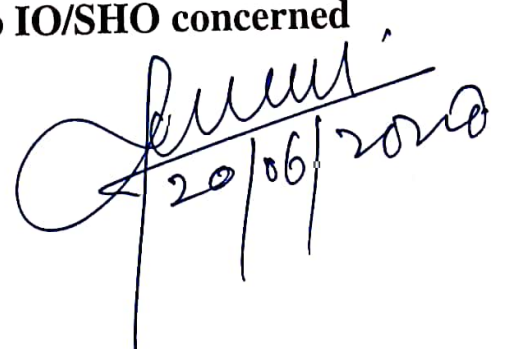
This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of bail.

Reply to the above application has been received on behalf of SI Vipin Malik.

Though, video of the Ld. Counsel for the applicant/accused is appearing through VC but his voice is not clear and he requested to adjourn the matter.

Accordingly, at the request of Ld. Counsel for the applicant/accused, matter is adjourned for 24.06.2020.

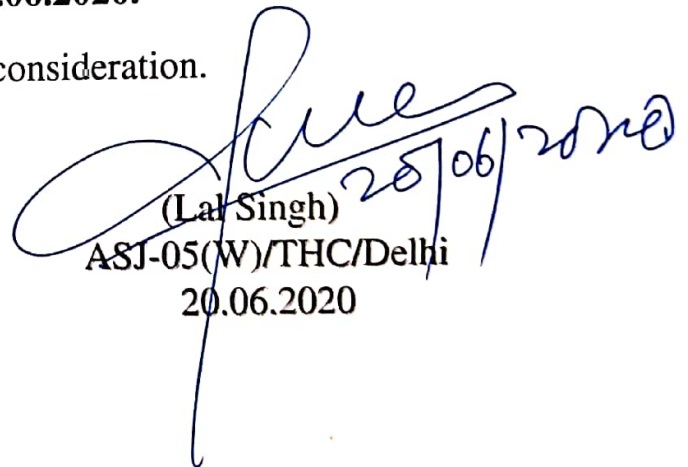
In the meanwhile, issue notice to IO/SHO concerned

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to file report regarding previous involvement of applicant/accused, returnable for 24.06.2020.

Notice be also issued to concerned Jail Superintendent, Tihar, to file the report qua conduct of the applicant/accused as well as period of custody of applicant/accused, returnable for 24.06.2020.

Put up on 24.06.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
20.06.2020